

BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE

EXECUTION APPLICATION NO. 04 OF 2018 (WZ)

IN

ORIGINAL APPLICATION NO. 44 OF 2015 (WZ)

The Colva Civic & Consumer ForumApplicant

Versus

GCZMA & Ors.Respondents(s)

AFFIDAVIT

I, SHRI. GURUDAS S. T. DESAI, MAJOR OF AGE, PRESENTLY POSTED AS DEPUTY COLLECTOR & SDO, SALCETE MARGAO GOA DO HEREBY SOLEMNLY AFFIRM AND STATE AS FOLLOWS:

1. I say and submit that the present Respondent was directed as per order dated 10.01.2024 to report if the amount of Rupees Two Lakh could be realized by auction and sale the car of the Respondent No.5, the same amount of Rs. 2,00,000/- (Rupees Two Lakh) could not be realised by auction and sale of the car belonging to Respondent No.5.

2. I say and submit that, Appellant vide email dated 20/03/2024 informed the Collector that Respondent No.5, Mr. Agnelo D'Souza, r/o H. No. 65, Copelvaddo,

Sernabatim village is presently on vacation in Goa & seen driving in a car bearing number GA08AA5962 and the same is registered in his wife name Smt. Efiva Cherly Rebello De Souza.

3. I say and submit that, the Respondent No. 3 vide letter dated 05/04/2024 requested to procure the details of the said vehicle. In the reply from the RTO the details of the vehicle have been provided and it is observed that the said car does not belong to the Respondent No.5. A copy of the reply letter dated 08/04/2024 received from RTO is annexed herewith and marked as '**Annexure A**'.

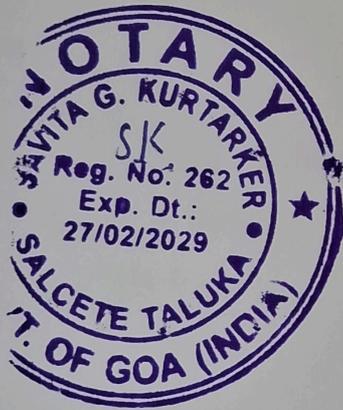
4. I say and submit that as observed in the reply from the RTO, the car has been registered in the name of Efiva Cheryl Rebello E De Souza and therefore is the actual owner of the Car and hence the car cannot be attached as an asset of Respondent No.5.

5. I therefore say and submit that, although the Respondent No.5 has returned, the amount of Rupees Two Lakh cannot be recovered by sale or auction of the car as the said car does not belong to the Respondent No.5 and he is not the owner of the same.



6. I say that, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material concealed therefrom and the present affiant reserves the right to file any further affidavit as and when required and directed by this Hon'ble Tribunal.

7. Solemnly affirmed on this the 16th day of April, 2024.



[Signature]
AFFIANT

Solemnly affirmed before me by
Gurudas S. T. Desai

Who is identified to me by

to whom I personally know on
this 16th day of April 2024

Doc No 7283/2024

KS90174
SAVITA G. KURTARKER
NOTARY
MARGAO-GOIA





Government of Goa
Asstt. Director of Transport
South, Margao,
Osia Commercial Arcade Complex,
Ph/Fax: 0832-2730019
Email : adtmargao-tran.goa@nic.in



Ref No : SG/ADT(S)/ REG/2024/ 0031

Dated : 08/04/2024

RTI MATTER

To,
The Deputy Collector & SDO,
Salcete, Margao Goa.

OFFICE OF THE DY. COLLECTOR
SDO/SDM-I, Salcete, Margao-Goa
Inward No. 3295 M
Date: 10 04 2024

Sir,

With reference to your letter No. SDO/SAL/NGT/E.A. No. 04-2018/(WZ)/6297/2023/1847 dated 04/04/2024 I am enclosing details of M.V.No. GA08AA5962.

Yours faithfully,

(J.R. De Souza)

Asstt. Director of Transport (S)
Margao – Goa.

Encl: As above.



GOVERNMENT OF GOA

State Transport Department

[MARGAO RTO]



VEHICLE PARTICULARS (FOR INTERNAL USE)

Application No:	GA24041066268966	Registration No:	GA08AA5962
Owner Name:	EFIVA CHERYL REBELLO E DE SOUZA	Son/Wife/Daughter of:	SABY AGNELO A D'SOUZA
Vehicle Class:	Motor Car	Vehicle Maker:	TOYOTA KIRLOSKAR MOTOR PVT LTD
Month/Year of Manuf.:	4/2023	Ownership Type:	INDIVIDUAL
Present Address:	HNO.65 COPELVADDO, SERNABATIM SALCETE,, South Goa, Goa-403708		
Chassis No:	MBJUYML1SPD104417	Engine No:	K15CN7125446
Color:	CAVE BLACK	Vehicle Status:	ACTIVE
Owner Serial No:	1	Body Type:	RIGID (PASSENGER CAR) No of Cylinders: 4
Horse Power(BHP):	101.57	Seat(inc. driver):	5
Laden Wt(kg):	1645	Tax Amount:	221570
Vehicle Model:	URBAN CRUISER HYRYDER V MT	Wheel Base:	2600
Registration Date:	03-May-2023	Regn Valid upto:	02-May-2038
Fuel:	PETROL/HYBRID	Fitness upto:	02-May-2038
Last Change of Address on:		Last Alteration of Vehicle on:	
Insurance From Cholamandalam MS General Insurance Co. Ltd. vide policy certificate/covernote no is valid from 02-May-2023 to 01-May-2026.		Tax Paid upto:	
		Vehicle Norms:	BHARAT STAGE VI

HP Dtls:

1. Hypothecation-TOYOTA FINANCIAL SERVICES INDIA LTD, .BANGALORE,,Bangalore-560025

PUC From:	03-May-2023	PUC Upto:	02-May-2024
Mobile No:	9552461867	Email Id:	
Other State/Transfer/Conversion Details			
Previous Owner	:	Previous RegNo	:
Old State	:	Entry Date	:
Transfer Date	:	Conversion Date	:

Signature of Registering Authority
MARGAO RTO [GOA]

Printed On: 10-Apr-2024 10:57:07